

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 26934/2024/RG/LP

Dated: 7/11/2024

It is hereby notified that the below mentioned applicants have voluntarily suspended their practice and surrendered their Certificate(s) of Enrolment as an Advocate, therefore the same are suspended from the dates shown against each:-

S.No	Name S/Shri	Date of Surrender	Enrollment No. Dated
1	Mr. Akhil Raina S/O Shri Preduman Raina R/O Sagam, Tehsil Kokernag, Distt. Anantnag A/P H.No.76, Sec-7, Lower Roop Nagar, Jammu	10.10.2024	JK-607/2019 Dt.31.12.2019 (Absolute License)
2	Mr. Farhat Choudhary S/O Shri Mohd Bashir, R/O 101-A Shiva Enclave, Roop Nagar, Tehsil & District Jammu	06.11.2024	JK-320/15 Dt.29.09.2015 (Absolute License)
3	Akshay Kumar S/O Rattan Deep R/O W.No.2, Tehsil & District Kathua,	14.10.2024	JK-551/2022 Dt.09.11.2022 (Absolute License)

By Order.


(Assistant Registrar-L.P.S)
High Court of J & K and Ladakh
Main Wing, Jammu

No: 49618-31/RG/LP Dated: 7/11/2024

Copy to the: -

1. Registrar Judicial, High Court of J&K and Ladakh at Jammu/Srinagar
2. Principal District & Sessions Judge, Jammu/Kathua.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K and Ladakh, High Court, Bar Association Jammu/Srinagar.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
7. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Mr/Ms. _____
.....for information.


(Assistant Registrar-L.P.S)